

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10512 of 2019

(Arising out of OIA-VAD-EXCUS-001-APP-388-2018-19 passed by dated 03/10/2018
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
VADODARA-I

Anupan Mh1 Industries Ltd

.....Appellant

Plot No 893,894 And 897Nadiad-Dakor Highway, Salun, Nandiad, Kheda, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-i

.....Respondent

1st Floor...Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE:

Sh. Saurabh Dixit (Advocate) for the Appellant

Sh. S N Gohil Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 11286 /2020

DATE OF HEARING: 03.11.2020

DATE OF DECISION:03.11.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Saurabh Dixit, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri S N Gohil, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**